

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Defect Diary No.702282018 with
New Service Tax Appeal No. 70299 of 2019-[DB]

(Arising out of Order-in-Appeal No. 100-107/ST/Alld/2017 dated 16/09/2017
passed by Commissioner of Central Excise & Customs (Appeals), Allahabad)

Shri Dharmendra Pandey,**Appellant**

(Vivekpuram, Taramandal, Gorakhpur)

VERSUS

Commissioner of Central Excise,**Respondent**

(Gorakhpur)

APPEARANCE:

Shri Gyanendra Kumar Tripathi, Authorised Representative for the
Respondent

Absent on call,

for the Appellant

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 70983 / 2019

Date of Hearing : 15/05/2019

Date of Decision : 15/05/2019

PER: ARCHANA WADHWA

The defects pointed out by the registry have not been removed by the appellant inspite of a number of opportunities having been granted to them. Accordingly, the appeal filed by the appellant is not maintainable and cannot be entertained.

2. The same is dismissed as defective.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)